LOK SABHA UNSTARRED QUESTION NO. 1217 TO BE ANSWERED ON 7th December. 2015

Gas Pipeline Project

1217: SHRI BAHADUR SINGH KOLI:

पेट्रो लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the Government proposes to allow Cairn-Oil and Natural Gas Corporation Limited (ONGC) consortium to establish export gas pipeline and additional distribution centre for sale of gas in Gujarat and if so, the details thereof;
- (b) whether the State Government of Rajasthan has been consulted as per the provisions of rule 5(2) of the Petroleum and Natural Gas Rules, 1959 and if not, the reasons therefor; and
- (c) whether the State Government has permitted the said consortium to transport gas to other States and if so, the details thereof?

ANSWER

पेट्रो लयम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री(श्री धर्मेन्द्र प्रधान) (स्वतन्त्र प्रभार) MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) Cairn India Limited (CIL) Oil & Natural Gas Corporation (ONGC) consortium had proposed 200 km long 30" export gas pipeline from Rajasthan Field to Palanpur in Gujarat and additional Delivery Point at Palanpur for gas sales in Gujarat as part of Raageshwari Field Development Plan (RFDP). FDP was examined by the Management Committee of the Block under provision of Article 21.4.5 of the Production Sharing Contract (PSC) of the Block. The Management Committee approved the RFDP, excluding the gas export pipeline in December, 2014 with advice that Delivery Point should be the outlet flange of the Delivery facility within the Contract Area in the State of Rajasthan.
- (b) & (c) Laying of gas pipeline after the Delivery Point is dealt with by Petroleum & Natural Gas Regulatory Board (PNGRB) under the provisions of PNGRB Act, 2006. PNGRB has carried out a public consultation on CIL proposal. The Government of Rajasthan (GoR) was also consulted and GoR has protested against this proposal of CIL.
